

COMMISSIONS OF INQUIRY
(AMENDMENT BILL)

EXTENSION OF TIME FOR PRE-
SENTATION OF REPORT OF
JOINT COMMITTEE

SHRI DATTATRAYA KUNTE
(Kolaba) : Sir, I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, up to the first day of the next session."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, up to the first day of the next session."

The Motion was adopted

COMPTROLLER AND AUDITOR
GENERAL'S (DUTIES, POWERS
AND CONDITIONS OF
SERVICE) BILL

EXTENSION OF TIME FOR PRE-
SENTATION OF REPORT OF
JOINT COMMITTEE

SHRI S. S. KOTHARI (Mandsaur) :
Sir, I beg to move :

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto up to the first day of the second week of the next session"

MR. SPEAKER : The question is :

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto up to the first day of the second week of the next session."

The Motion was adopted

CENTRAL EXCISES BILL

EXTENSION OF TIME FOR PRE-
SENTATION OF REPORT OF
SELECT COMMITTEE

SHRI MOHSIN (Dharwar South) :
Sir, I beg to move :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to Central duties of excise up to the first day of the second week of the Budget Session (1971)."

MR. SPEAKER : The question is :

"That this House do further extend the time..."

SHRI S. M. BANERJEE (Kanpur) :
Sir, the Budget Session is a long time off. Let him explain why time should be extended up to the Budget Session. Do I take it that there is not going to be any session before the Budget Session ?

MR. SPEAKER : The question is :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend

the law relating to Central duties of excise up to the first day of the second week of the Budget Session (1971)."

The motion was adopted.

CONSTITUTION (AMENDMENT)

BILL

By Shri Tenneti Viswanathan

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI DATTATRAYA KUNTE
(Kolaba): I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Constitution of India upto the last day of the next session."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Constitution of India upto the last day of the next session."

The Motion was adopted

12.55 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER : I have to inform the House that I have received notices of 3 Motions of No-confidence in the Council of Ministers under rule 198 from Shri Madhu Limaye, Shri A. K. Gopalan and Shri P. Ramamurti.

The first notice is by Shri Madhu Limaye. The Motion as slightly edited reads as follows :

"That this House expresses its want of Confidence in the Council of Ministers,"

The reasons given are :

- "(1) The Government has countenanced and encouraged anti-democratic trends resulting in the threat of rigged election in Kerala through manipulation of electoral rolls and imposition on the people of a minority government which had lost the confidence of the Assembly prior to its dissolution ;
- (2) excessive concentration of power in the hands of the Prime Minister, Cabinet Secretariat and Prime Minister's Secretariat ; and
- (3) dilution of the principle of Ministerial control and a general bureaucratisation of the Government."

May I request those Members who are in favour.....

SHRI NAMBIAR (Tiruchirappalli) : What about other 2 Motions of No-confidence and their reasons ? You may kindly read them also so that we can decide.

MR. SPEAKER : The reasons given here are not part of the Motion. They are just mentioned along with the Motion.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Would you be kind enough to read out the other 2 Motions of No-confidence along with the reasons ?

MR. SPEAKER : When the time comes. Let me first put this one.

May I request those Members who are in favour of leave being granted to this motion to rise in their places ?...I find